

**IN THE INCOME-TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.536/SRT/2024

Assessment Year: (2024-25)

(Hybrid Hearing)

Sawani Foundation Trust Sawani Rehna Yasin, 804, Luxuria Trade Hub, Near V.R. Mall, Dumas Road, Surat - 395007	Vs.	The CIT (Exemption), Ahmedabad
स्थायी लेखासं./जीआइआरसं./PAN/GIR No: ABDTS3048Q		
(Appellant)		(Respondent)

Appellant by	Shri Sapnesh Sheth, CA (withdrawal Application)
Respondent by	Shri Ravi Kant Gupta, CIT-DR
Date of Hearing	31/12/2024
Date of Pronouncement	01/01/2025

आदेश / ORDER

PER BIJAYANANDA PRUSETH, AM:

This appeal by the appellant emanates from the order passed under section 250 of the Income-tax Act, 1961 (in short, 'the Act') dated 06.03.2024 by the learned Commissioner of Income-tax (Exemption), Ahmedabad [in short, 'CIT(E)'], for the Assessment Year (AY) 2024-25.

2. The learned Authorized Representative (Id. AR) of the assessee by way of a letter dated 30.12.2024, submitted that assessee seeks permission to withdraw the appeal, to which, the learned Commissioner of Income-tax -

Departmental Representative (Id. CIT-DR) did not raise any objection.

Consequently, we treat this appeal as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order is pronounced on 01/01/2025 in the open court.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(BIJAYANANDA PRUSETH)
ACCOUNTANT MEMBER

Surat

दिनांक/ Date: 01/01/2025

SAMANTA

Copy of the Order forwarded to

1. The Assessee
2. The Respondent
3. The CIT(A)
4. CIT
5. DR/AR, ITAT, Surat
6. Guard File

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By Order

Assistant Registrar/Sr. PS/PS
ITAT, Surat